

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 602**  
**IB-290/ND/2023**  
**IA/2158/2024**

**IN THE MATTER OF:**  
**M/s. Shiven Metals**

**...PETITIONER**

**Vs.**

**M/s. UM Autocomp Private Limited**

**...RESPONDENT**

**Section**  
**U/s 9 of IBC, 2016**

**Order delivered on 24.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Adv Maheshwar Singh Salaria

**For the Respondent/Corporate Debtor** :Adv Rajiv Singh with Uma  
Bansal, Saurabh Ankit & Pallavi  
Raj.

**ORDER**

**IA/2158/2024**

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the non-Applicant is also present and sought further time to file their reply. Time was also sought on the previous occasions also by the non-Applicant for filing reply. Last opportunity is given to the non-Applicant to file their reply within a period of one week and bring it on record failing which the matter will be considered on the basis of the oral arguments and averments contained in the application. List the matter on **28.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**